

[Shri Dinesh Singh]

(ii) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 5th September, 1964, in reply to the Chinese Foreign Ministry's note dated the 7th July, 1964.

(iii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China on the 7th July, 1964.

[Placed in Library, See No. LT-2994/64].

STATEMENT RE: GOVERNMENT'S DECISION NOT TO CONSTITUTE A HIGH POWERED COMMITTEE TO GO INTO THE WAGE STRUCTURE OF THE EMPLOYEES OF THE TWO AIR CORPORATIONS

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a Statement regarding Government's decision not to constitute a high powered committee to go into the wage structure of the employees of the two Air Corporations as announced by the Minister of Transport in Lok Sabha on the 24th March, 1964, and to set up a National Industrial Tribunal to adjudicate on the charter of demands of the employees of Air-India. [Placed in Library, See No. LT-2995/64].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of Transport (Shri Raj Bahadur): I beg

(I) to re-lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. F.12|64|62-PR.(T) published in Delhi Gazette dated the 24th October, 1963, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.

(b) The Inter-State Transport Commission (Amendment) Rules, 1964, published in Notification No. S.O. 869 dated the 14th March, 1964.

[Placed in Library, See No. LT-2785/64].

(ii) a copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT-2944/64].

(II) to lay on the Table a copy of Notification No. F.12(76)/60-62]-Transport, published in Delhi Gazette dated the 27th February, 1964, making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[Placed in Library, See No. LT-2996/64].

NOTIFICATION, ETC. UNDER NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION ACT

The Minister of Community Development and Co-operation (Shri S. K. De): I beg to lay on the Table a copy each of the following papers:—

(i) The National Co-operative Development Corporation (Amendment) Rules, 1964, published in Notification No. GSR 1058 dated the 25th July, 1964, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2997/64].

(ii) Certified Accounts of the National Co-operative Development Corporation together

with the Audit Report thereon, for the period from the 14th March, 1963 to 31st March, 1963, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2998/64].

STATEMENT INDICATING RESULTS OF CENTRAL GOVERNMENT LOANS FLOATED IN 1964-65.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a Statement indicating the results of Central Government Loans floated in 1964-65. [Placed in Library, See No. LT-2999/64].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Second Amendment Order 1964, published in Notification No. S.O. 1933 dated the 6th June, 1964.
- (ii) The Fertiliser (Control) Third Amendment Order, 1964, published in Notification No. S.O. 2017 dated the 13th June, 1964.
- (iii) The Fertiliser (Control) Fourth Amendment Order, 1964, published in Notification No. S.O. 2810 dated, the 1st August, 1964.
- (iv) The Fertiliser (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 2879 dated the 22nd August, 1964.

[Placed in Library, See No. LT-3000/64].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri D. R. Chavan: I beg to lay on the Table a copy each of the following notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madras) Price Control (Fourth Amendment) Order, 1964, published in Notification No. GSR 818 dated the 30th May, 1964.
- (ii) The Rice (Andhra Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. GSR 819 dated the 30th May, 1964.
- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1964, published in Notification No. GSR 841 dated the 6th June, 1964.
- (iv) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1964, published in Notification No. GSR 857 dated the 13th June, 1964.
- (v) G.S.R. No. 931 dated the 27th June, 1964, rescinding the Madras Rice Procurement (Levy) Order, 1964.
- (vi) G.S.R. No. 932 dated the 27th June, 1964, rescinding the Andhra Pradesh Paddy (Movement Control) Order, 1964.
- (vii) G.S.R. No. 1064 dated the 27th July, 1964, rescinding the Rice (Madras) Price Control Order, 1964.
- (viii) The Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. 1098 dated the 31st July, 1964.